

Union Duties of Excise (Distribution) Rules, 1958. [Placed in Library. See No. LT-585/58.]

**NOTIFICATIONS UNDER SECTION 38 OF CENTRAL EXCISE AND SALT ACT, 1944**

**SHRI B. R. BHAGAT:** I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue):—

- (i) Notification G.S.R. No. 73, dated the 1st March, 1958, publishing an amendment in the Central Excise Rules, 1944.
- (ii) Notification G.S.R. No. 94, dated the 8th March, 1958, publishing an amendment in the Central Excise Rules, 1944.

[Placed in Library. See No. LT-593/58 for (i) and (ii).]

**ALLOTMENT OF TIME FOR CONSIDERATION OF THE APPROPRIATION (VOTE ON ACCOUNT) BILL, 1958.**

**MR. CHAIRMAN:** I have to inform Members that under rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted one hour for the completion of all stages involved in the consideration and return of the Appropriation (Vote on Account) Bill, 1958, by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bill.

**SHRI BHUPESH GUPTA** (West Bengal): Sir, I have a submission to make. I have been informed that you have disallowed the notice I gave for raising a discussion on the developments in the S.E.A.T.O. Evidently the Government does not agree to it. In that case, Sir, I would like the hon. the Prime Minister to make a statement at least in the House tomorrow in regard to the developments around the S.E.A.T.O. Council meeting as well as the interference that is taking place in Indonesia

against the Indonesian Republic. These are matters of importance.

**MR. CHAIRMAN:** I know it.

**SHRI BHUPESH GUPTA:** They are discussing the Kashmir issue. When do we discuss such things?

**MR. CHAIRMAN:** Now, Mr. Bhagat.

**SHRI BHUPESH GUPTA:** I will be quiet, Sir. What is the remedy?

**MR. CHAIRMAN:** I will convey your request.

**SHRI BHUPESH GUPTA:** Will he make a statement tomorrow?

**MR. CHAIRMAN:** I will convey your request. I cannot say whether he will make a statement or not.

**SHRI BHUPESH GUPTA:** You can ask him.

**MR. CHAIRMAN:** Mr. Bhagat.

**THE APPROPRIATION (VOTE ON ACCOUNT) BILL, 1958**

**THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT):** I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of a part of the financial year 1958-59, as passed by the Lok Sabha, be taken into consideration."

Sir, this Bill relates to the sum of Rs. 133.79 crores voted on account by the Lok Sabha under article 116 of the Constitution and Rs. 581.74 crores charged on the Consolidated Fund of India as shown in the Vote on Account Statement circulated to hon. Members. Unlike last year, when vote on account had to be obtained for the requirements of the first five months of the current financial year due to the summoning of the new Parliament, we are reverting this year to